

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 1756
TO BE ANSWERED ON 08.12.2021

Illegal Coal Mining

1756. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of COAL be pleased to state:

- (a) whether the Government is aware of large scale illegal coal mining and recoveries being done from transporters;
- (b) if so, whether any steps have been taken by the Government in this regard during the last two years;
- (c) the details of complaints regarding illegal mining and recoveries from transporters received during the last two years and the action taken by the Government thereon, State/UT-wise including Odisha; and
- (d) whether the Government has taken any step to conduct enquiry and if so, the details thereof?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) : During the course of coal production by Coal India Limited, all statutory provisions under various Acts, Rules and Regulations are observed for conducting various activities. As such, there is no illegal mining in the lease-hold areas of Coal India Limited. However, illegal mining of coal is reported to be carried out mainly from abandoned mines, shallow coal seams situated at remote/isolated places. It is a Law & Order problem which is a State subject, hence primarily; falls under the domain of the State/District administration to take necessary deterrent action to stop/curb illegal mining of coal.

(b) Following steps taken to check Illegal mining of coal:

- Concrete walls have been erected on the mouth of the abandoned mines to prevent access and illegal activities in these areas.
- Surprise raids/checks being conducted jointly by security personnel and law and order authorities of the concerned State Government.
- Dumping of the overburden is being done on the outcrop zones.
- Installation of check-posts at vulnerable points.
- Training of existing security/CISF personnel, refresher training and basic training of new recruits in security discipline for strengthening the security setup;

- Maintaining close liaison with the State authorities.
- Committee/task force has been constituted at different level (block level, sub-divisional level, district level, state level) in some subsidiaries of CIL to monitor different aspects of illegal mining.

The Government of India has launched one mobile app namely “Khanan Prahari” and one web app Coal Mine Surveillance and Management System (CMSMS) for reporting unauthorized coal mining activities so that monitoring and taking suitable action on it can be done by Law & Order authority.

(c) & (d): Cumulative Monthly Report of Coal Mines Surveillance and Management System (CMSMS- Khanan Prahari) upto November 2021 is attached herewith as **Annexure**. FIRs are lodged on the reports of illegal mining for conducting inquiry and taking action by the law enforcement authorities.

Annexure-I

Cumulative Monthly Report of Coal Mines Surveillance and Management System (CMSMS –Khanan Prahari) upto November -2021		
I. Complaints generated through Khanan Prahari Mobile app		
1. Total no of Complaint Generated	447	Remarks
2. CIL Area		
• No. of Complaint Generated	309	ECL-246, BCCL-25, CCL-16, WCL-2, SECL-13, NCL-6, MCL-1
From CIL Leasehold Area		
After Verification		
• Complaint Verified by CIL Nodal officer	309	ECL-246, BCCL-25, CCL-16, WCL-2, SECL-13, NCL-6, MCL-1
• Complaint found true	74	ECL-58, BCCL-2, CCL-14, WCL-0, SECL-0, NCL-0, MCL-0
• Complaint found false	235	ECL-188, BCCL-23, CCL-2, WCL-2, SECL-13, NCL-6, MCL-1
• Complaint Yet to be verified	00	ECL-0, BCCL-0, CCL-0, WCL-0, SECL-0, NCL-0, MCL-0
3. Non-CIL Area		
• No. of complaint generated from	138	Assam-4, Chhattisgarh-13, Madhya Pradesh-34, Odisha-5, West Bengal-57, Maharashtra-10, Jharkhand-15
NON-CIL Leasehold Areas		
• Complaints Verified	18	Assam-4, Chhattisgarh-6, Madhya Pradesh-4, Odisha-2, West Bengal-1, Maharashtra-0, Jharkhand-1
After Verification		
• Complaint Found True	3	Assam-3, Chhattisgarh-0, Madhya Pradesh-0, Odisha-0, West Bengal-0, Maharashtra-0, Jharkhand-0
• Complaint found false	15	Assam-1, Chhattisgarh-6, Madhya Pradesh-4, Odisha-2, West Bengal-1, Maharashtra-0, Jharkhand-1
• Complaint Yet to be verified	120	Assam-0, Chhattisgarh-7, Madhya Pradesh-30, Odisha-3, West Bengal-56, Maharashtra-10, Jharkhand-14
II. Monitoring report of scanning of satellite data for the period of 3rd Quarter Oct-Nov'2021		
Scanning of data is under process. Till now no illegal activity is observed through scanning.		

Annexure-I

Monthly Report of Coal Mines Surveillance and Management System (CMSMS –Khanan Prahari) November -2021 (Monthly)		
III. Complaints generated through Khanan Prahari Mobile app		
4. Total no of Complaint Generated	0	Remarks
5. CIL Area		
• No. of Complaint Generated	0	ECL-0, BCCL-0, CCL-0, WCL-0, SECL-0, NCL-0, MCL-0
From CIL Leasehold Area		
• Complaint Verified by CIL Nodal officer	0	ECL-0, BCCL-0, CCL-0, WCL-0, SECL-0, NCL-0, MCL-0
After Verification		
• Complaint found true	0	ECL-0, BCCL-0, CCL-0, WCL-0, SECL-0, NCL-0, MCL-0
• Complaint found false	0	ECL-0, BCCL-0, CCL-0, WCL-0, SECL-0, NCL-0, MCL-0
• Complaint Yet to be verified	0	ECL-0, BCCL-0, CCL-0, WCL-0, SECL-0, NCL-0, MCL-0
6. Non-CIL Area		
• No. of complaint generated from	0	Assam-0, Chhattisgarh-0, Madhya Pradesh-0, Odisha-0, West Bengal-0, Maharashtra-0, Jharkhand-0
NON-CIL Leasehold Areas		
• Complaints Verified	0	Assam-0, Chhattisgarh-0, Madhya Pradesh-0, Odisha-0, West Bengal-0, Maharashtra-0, Jharkhand-0
After Verification		
• Complaint Found True	0	Assam-0, Chhattisgarh-0, Madhya Pradesh-0, Odisha-0, West Bengal-0, Maharashtra-0, Jharkhand-0
• Complaint found false	0	Assam-0, Chhattisgarh-0, Madhya Pradesh-0, Odisha-0, West Bengal-0, Maharashtra-0, Jharkhand-0
• Complaint Yet to be verified	0	Assam-0, Chhattisgarh-3, Madhya Pradesh-0, Odisha-0, West Bengal-0, Maharashtra-0, Jharkhand-0
IV. Monitoring report of scanning of satellite data for the period of 3rd Quarter Oct-Nov' 2021		
Scanning of data is under process. Till now no illegal activity is observed through scanning.		